

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/021/201/2018

Date of Order : 13.03.2018

Between:

J.M. Diana Mary,
D/o. Late A. Rose Mary,
Aged about 19 years,
Occ: unemployed,
R/o. Quarter No.B-6, NIMH Campus,
Manovikas Nagar,
Secunderabad – 500 009.

... Applicant

And

1. Union of India rep. by
The General Manager,
South Central Railway,
Rail Nilayam, III Floor,
Secunderabad – 500 071.
2. The Chief Workshop Manager,
Lallaguda Workshops,
South Central Railway,
Lallaguda,
Secunderabad – 500 017.
3. The Workshop Personnel Officer,
Lallaguda Workshops,
South Central Railway,
Lallaguda,
Secunderabad – 500 017.

... Respondents

Counsel for the Applicant	...	Mrs. Anuradha
Counsel for the Respondents	...	Mr. D. Madhava Reddy, SC for Rlys.

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. MINNIE MATHEW,ADMN. MEMBER

ORAL ORDER
{ Per Hon'ble Mr.Justice R.Kantha Rao, Judl. Member }

Heard Mrs. Anuradha, learned counsel appearing for the Applicant and Mr. N. Srinatha Rao representing Mr. D. Madhava Reddy, learned Standing Counsel for the Respondents.

2. The O.A. is filed to issue a direction to the Respondents to pay the family pension and other death benefits to the Applicant with accrued interest. In this regard, the Applicant submitted representations dated 24.7.2017, 15.9.2017, 27.12.2017 & 17.2.2018 to the Respondents. The said representations are pending with the Respondents. The Respondents are, therefore, directed to dispose of the representations submitted by the Applicant and pass appropriate orders within a period of eight weeks from the date of receipt of a copy of the order.

3. The O.A. is disposed of at the stage of admission. No costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R.KANTHA RAO)
JUDL. MEMBER

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